

12.02 hrs.

PAPERS LAID ON THE TABLE

[English].

Notification Under Indian Telegraph Act

THE MINISTER OF ENERGY AND MINISTER OF COMMUNICATIONS (SHRI VASANT SATHE): I beg to lay on the Table a copy of the Electronic Gadgets (Exemption from Licensing Requirements) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 212 in Gazette of India dated the 26th March, 1988 under sub-section (5) of section 7 of the Indian Telegraph Act, 1985.

[Placed in Library. See No. LT 6050/88]

Memoranda re.- Action on Recommendations in Report of Commission for Scheduled Castes and Scheduled Tribes for 1980-81 and 1981-82 and Seventh Annual Report of Commission for SC & ST for 1984-85, etc.

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): I beg to lay on the Table-

- (1) A copy of the Memorandum (Hindi and English versions) outlining the Detailed Action Taken on the Recommendations contained in the Third Annual Report of the Commission for Scheduled Castes and Scheduled Tribes for the year 1980-81. [Placed in Library. See No. LT 6051/88]
- (2) A copy of the Memorandum (Hindi and English versions) outlining the Detailed Action Taken on the Recommendations contained in the Fourth Annual Report of the Commission for Scheduled Castes and Scheduled Tribes for the year 1981-82. [Placed in Library. See No. LT 6052/88]
- (3) (i) A copy of the Seventh Annual Report (Hindi and English versions) of the Commission for Scheduled Castes and Scheduled Tribes for the year 1984-85.

- (ii) A copy of the Memorandum (Hindi and English Versions) of the Action Taken on the recommendations contained in the Report. [Placed in Library. See No. LT 6053/88]

Notifications Under Central Excise Rules and Under Finance Act 1979

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:-
 - (i) G.S.R. 446 (E) published in Gazette of India dated the 12th April, 1988 together with an explanatory memorandum regarding exemption to bobins, spools, cops and similar supports of paper pulp, paper or paper board (whether or not perforated or hardened) from the whole of the duty of excise leviable thereon.
 - (ii) G.S.R. 465 (E) published in Gazette of India dated the 18th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 89/88-Central Excises dated the 1st March, 1988 so as to increase the basic excise duty on silicon electrical steel from Rs. 500 per tonne to Rs. 715 per tonne.
 - (iii) Notification No. 160/88-Central Excises published in Gazette of India dated the 3rd May, 1988 together with an explanatory memorandum regarding exemption to sugar produced in a factory during the period from 1st May to 31st July, 1988 which is in excess of the average production of the corresponding periods of the three sugar years, namely, 1984-85, 1985-86 and 1986-87 from the whole of the duty of excise leviable thereon. [Placed in Library. See No. LT 6054/88]

(2) A copy of Notification No. G.S.R. 476 (E) (Hindi and English versions) published in Gazette of India dated the 21st April, 1988 together with an explanatory memorandum regarding exemption to His Royal Highness Crown Prince El Hassan Bin Talal, Her Royal Highness Princess Harvath El Hassan and His Royal Highness Prince Rashid El Hassan of the Hashemite Kingdom of Jordan and other twenty members of the delegation who visited India from 23rd to 27th April, 1988 from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the said visit under section 41 of the Finance Act, 1979. [Placed in Library. See No. LT 6055/88]

Hundred and Twenty-first Report of Law Commission

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): I beg to lay on the Table of copy of the One Hundred and Twenty first Report (Hindi and English versions) of the *Law Commission on a New Forum for Judicial Appointments*. [Placed in Library. See No. LT 6056/88]

Annual Report and Audited Accounts of Indian Society of International Law, New Delhi for 1986-87

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H. K. L. BHAGAT): On behalf of Shri K. Natwar Singh, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Indian Society of International Law, New Delhi, for the year 1986-87 along with Audited Accounts. [Placed in Library. See No. LT 6057/88]

Annual Report of and Review on Central Machine Tool Institute, Bangalore, for 1986-87

SHRI H. K. L. BHAGAT: On behalf of Shri M. Arunachalam, I beg to lay on the Table:--

(1) A copy of the Annual Report (Hindi and English versions) of the Central Machine Tool Institute, Bangalore, for the year 1986-87 along with Audited Accounts.

(2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Machine Tool Institute, Bangalore, for the year 1986-87. [Placed in Library. See No. LT-6058/88]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table--

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:--

(i) The All India Services (Conduct) Amendment Rules, 1988 published in Notification No. G.S.R. 189 in Gazette of India dated the 26th March, 1988.

(ii) The All India Services (Discipline and Appeal) Second Amendment Rules, 1988 published in the Notification No. G.S.R. 191 in Gazette of India dated the 26th March, 1988. [Placed in Library. See No. LT 6059/88]

(2) A copy of the Border Security Force, Chief Law Officer and Law Officers Recruitment and Conditions of Service (Amendment) Rules, 1988 (Hindi and English Versions) published in Notification No. G.S.R. 93 (E) in Gazette of India dated the 19th February, 1988 under sub-section (3) of Section 141 of the Border Security Force Act, 1968. [Placed in Library. See No. LT 6060/88].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37

of the Administrative Tribunals Act, 1985:--

(i) The Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman, and Members) Third Amendment Rules, 1988 published in Notification No. G.S.R. 324 (E) in Gazette of India dated the 3rd March, 1988.

(ii) The Orissa Administrative Tribunals (Salaries and Allowances and Conditions of Service of Chairman and Members) Amendment Rules, 1988 published in Notification No. G.S.R. 423 (E) in Gazette of India dated the 4th April, 1988.

(iii) The Himachal Pradesh Administrative Tribunals (Salaries and Allowances and Conditions of Service of Chairman and Members) Amendment Rules, 1988 published in Notification No. G.S.R. 424 (E) in Gazette of India dated the 4th April, 1988.

(iv) The Karnataka Administrative Tribunals (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1988 published in Notification No. G.S.R. 425 (E) in Gazette of India dated the 4th April, 1988. [Placed in Library. See No. LT 6061/88].

Review on Krishak Bharati Cooperative Ltd., New Delhi for 1986-87

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU): I beg to lay on the Table--

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited., New Delhi, for the year

1986-87 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1986-87.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 6062/88]

Notification under Essential Commodities Act

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI RAFIQUE ALAM): I beg to lay on the Table a copy of the Lubricating Oils and Greases (Processing, Supply and Distribution Regulation) Amendment Order, 1988 (Hindi and English versions) published in Notification No. G.S.R. 373(E) in Gazette of India dated the 24th March, 1988 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT 6063/88].

12.03 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:--

"In accordance with the provisions of the rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Companies (Amendment) Bill, 1988 which has been passed by the Rajya Sabha at its sitting held on the 27th April, 1988."
